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**CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH
NEW DELHI.**

R.A. No. 175/96

In

O.A. No. 592/92.

New Delhi: this the ^{11th} day of ~~October~~^{November}, 1996.

HON'BLE MR. S. R. ADIGE MEMBER (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

Shri Reoti,
S/o Shri Chaturi, Ex.Gateman of
Gate No.37C Under PWI
Bullandshahr on the Moradabad Division
Of Northern Railway, R/O Vill. Sadikpur,
P.C. Hapur, Distt. GhaziabadApplicant?

Varans

1. Union of India through
General Manager,
Northern Railway,
Headquarter office,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Moradabad.

3. The Asstt. Engineer,
Northern Railway,
Hapur.
Distt. Ghaziabad

.....Respondents?

ORDER (BY CIRCULATION)

BY HON'BLE MR. S. R. ADIGE, MEMBER (A).

Perused the RA.

2. The grounds taken therein do not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 CRC under which alone any order/decision/judgment of the Tribunal can be reviewed.

3. In the guise of a review petition, the applicant has actually sought to appeal against

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our judgment, which was a detailed and well considered one, delivered after hearing both parties and perusing the materials on record. Such an attempt to appeal against a judgment in the garb of a review application is impermissible in law as has been held by the Hon'ble Supreme Court in a catena of judgments.

4. The RA is rejected.

Lakshmi Srinivasan
(MRS. LAKSHMI SHAMINATHAN) *4.11.96.*
MEMBER (J) *Trichy*
(S.R. ADIGE)
MEMBER (A).

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